

Centre-State ratio of funding of SSA

2181. SHRI T.K. RANGARAJAN: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) whether changes have been made in the Central-State ratio of funding for the implementation of Sarva Shiksha Abhiyan (SSA) scheme;
- (b) if so, the details thereof;
- (c) whether Government has received representations from State Governments regarding raising of State's share in funding the scheme;
- (d) if so, the details thereof; and
- (e) the action taken by Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI D. PURANDESWARI): (a) and (b) The Framework for Implementation of SSA programme in 11th Plan had envisaged a funding pattern of 50:50 between the Central Govt. and States/UTs. However, there had been a demand from States/UTs for continuing with the funding pattern of 75:25 in vogue in the 10th Plan. The demand was considered and Government revised the funding pattern in the ratio of 65:35 during the first two years of 11th Plan, 60:40 in the third year, 55:45 in the fourth year and 50:50 thereafter. In respect of the NER States the funding is in the 90:10 ratio with the Central share sourced from the 10% earmarked funds for the NE States in the SSA's Central Budget.

(c) to (e) Several States including Karnataka, Kerala, Delhi, Madhya Pradesh, Orissa, Meghalaya, Uttar Pradesh, Rajasthan, Himachal Pradesh, Gujarat, Bihar and Arunachal Pradesh have requested for allocation of adequate funds for implementation of RTE Act. The Government is considering a revised fund sharing pattern between the Central and State Government for implementation of the revised RTE-SSA programme.

Requirement of schools and teachers for Right to Education

2182. SHRI RAJEEV SHUKLA: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state: